

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Excise Appeal No. 85747 of 2015

(Arising out of Order-in-Original No. 31/COMMR/M-III/KCG/2014-15/8044 dated 31.12.2014 passed by the Commissioner of Central Excise, Mumbai-III.)

M/s. ISI Bars Ltd.

.....Appellant

VERSUS

Commissioner of Central Excise, Mumbai-III

.....Respondent

APPEARANCE:

Shri Chirag Shetty, Advocate for the Appellant

Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87384 / 2021

Date of Hearing: 23.12.2021

Date of Decision: 23.12.2021

PER: BENCH

When the matter was called for hearing today, learned Counsel for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad